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BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH
NEW DELHI

EA No.35/2023

IN

M.A. No. 92/2023

IN

OA No. 673/2018

IN THE MATTER OF:

News item published in "The Hindu" authored by Shri Jacob Koshy titled
"More river stretches are now critically polluted: CPCB

REPORT FILED BY STATE OF KERALA

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FILED ON: 12.12.2023

FILED BY:



NISHE RAJEN SHONKER

STANDING COUNSEL FOR STATE OF KERALA



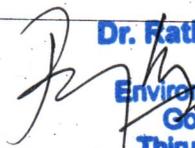
**Report filed by Secretary (Environment) on behalf of the
13th Respondent in compliance with Order dated 09.8.2023 of
Hon'ble National Green Tribunal in Execution Application
35/2023 in OA No. 673 of 2018 (MA No. 92/2023)**

It is submitted that this Hon'ble National Green Tribunal vide Order dated 09.10.2023 in Execution Application No 35 of 2023 in OA No.673 of 2018 (MA No. 92/2023) has instructed to furnish a comprehensive report illustrating the current status of progress of projects taken up as per action plan in National Green Tribunal Order in OA No.673/2018. In compliance with the Order dated 20.09.2018 of Hon'ble National Green Tribunal in OA 673/2018, Government of Kerala constituted River Rejuvenation Committee vide GO(Rt)No.135/2018/Envt dated 12.12.2018. A copy of the Government Order is attached as Annexure-1. An action plan has been submitted to the Central Pollution Control Board. As per this Hon'ble Tribunal's Order dated 06.12.2019 the progress of the action plan is being reviewed regularly by Secretary (Environment) through River Rejuvenation Committee and at State level by Chief Secretary. Copies of the Minutes of the meeting chaired by Secretary Environment on 11.10.2023 and CS on 06.11.2023 are attached as Annexure 2 and Annexure 3.

2. It is submitted that in 2018, there were 21 polluted river stretches in the State in different priority levels as given below in Table 1:

Table 1: Polluted River stretches in the State in the year 2018

Sl No.	Rivier stretch	District	Priority
1	Karamana - Melekkadavu to Thiruvallam	Thiruvananthapuram	I
2	Bharathapuzha-Along Patambi	Palakkad	IV
3	Kadambrayar - Manchakadavu to Brahmapuram	Ernakulam	IV
4	Keecheri - Puliyanor to Kechery	Thrissur	IV
5	Manimala - Kallaoopara to Thondra	Alappuzha	IV

1  **Dr. Nathan U Kelkar IAS**
Secretary
Environment Department
Govt. Secretariat
Thiruvananthapuram.

6	Pamba - Mannar to Thakazhy	Pathanamthitta	IV
7	Bhavani - Along Elachivazhy	Palakkad	V
8	Chitrapuzha - Irumpanam to Karingachira	Ernakulam	V
9	Kadalundi - Along Hajirappally/ Hajiyarpalli	Malappuram	V
10	Kallai - Thekepuram to Arakkinar	Kozhikode	V
11	Karuvannoor - Along Karuvannur	Thrissur	V
12	Kavvai - Along Kavvai	Kannur	V
13	Kuppam - Thaliparamba to Velichangool	Kannur	V
14	Kuttiyadi - Along Kuttyyadi	Kozhikode	V
15	Mogral - Along Mogral	Kasargod	V
16	Periyar - Alwaye-Eloor to Kalamassery	Ernakulam	V
17	Peruvamba - Along Peruvamba	Kannur	V
18	Puzhakkal - Olarikkara to Puzhakkal	Thrissur	V
19	Ramapuram - Along Ramapuram	Kannur	V
20	Tirur - Naduvilangadi to Thalakkadathur	Malappuram	V
21	Uppala - Poyya to Mulinja	Kasargod	V


Dr. Rathan U Kelkar IAS
 Secretary
 Environment Department
 Govt. Secretariat
 Thiruvananthapuram.

3. It is submitted that Action Plans were formulated for the above polluted river stretches and being implemented by Stakeholder Departments. As a result of continuous efforts in control of pollution of water bodies the water quality has improved. As per Central Pollution Control Board report on Polluted River stretches for restoration of water quality 2022, 11 river stretches were delisted from the list of polluted river stretches. 8 new river stretches were newly added, but in lowest priority level. Total number of polluted river stretches is reduced to 18 (Table 2). Karamana river stretch (Priority I to III), Kadambayar (Priority IV to V) and Manimala (Priority IV to V) are shifted to lower priority, 2 rivers are added in priority IV and 6 rivers in priority V. As per the new list there is no river in Priority 1 and 2.

Table2: Polluted River stretches in the State in the year 2022

Sl.No	River stretch	District	Priority
1	Karmana - Along Aruvikara and along Moonnattumukku	Thiruvananthapuram	III
2	Neyyar-Aruvipuram To Amaravila	Thiruvananthapuram	IV
3	Vamanapuram- Along Vamanapuram	Thiruvananthapuram	IV
4	Ayroor- Along Ayroor	Pathanamthitta	V
5	Mamom- Along Mamom	Thiruvananthapuram	V
6	Pamba- Along Pamba And Along Mannar	Pathanamthitta	V
7	Manimala- Along Thondra	Pathanamthitta	V
8	Chithrapuzha- Along Irumpanam	Ernakulam	V
9	Kadambayar -Manckakadavu To Brahmapuram	Ernakulam	V
10	Periyar-Along Aluva – Eloor-Kalamassery, Along Purappallikavu	Ernakulam	V

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Secretary
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11	Chalakydy-Along Pulikkakadavu	Thrissur	V
12	Kalpathi Puzha- Along Kalpathi	Palakkad	V
13	Korayar- Along Kanjikode	Palakkad	V
14	Thirur- Along Thirur	Malappuram	V
15	Kadalundy - Along Tirurangadi	Malappuram	V
16	Kallai - Along Kallai	Kozhikode	V
17	Pullur - Along Pullur	Kasaragod	V
18	Uppala - Along Majibail	Kasaragod	V

4. It is submitted that based on the quality of water in the river stretches, the Kerala State Pollution Control Board had submitted request to the Central Pollution Control Board for delisting/exempting 7 out of the 18 river stretches namely:

(1) Ayroor (2) Chalakkudy (3) Korayar (4) Neyyar (5) Pullur (6) Tirur and (7) kalpathipuzha (Copy of the request as **Annexure-4**).

Current Overall status of the State:

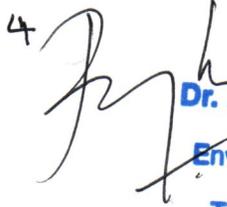
I.Total Population: Urban Population & Rural Population separately:

As per Census 2011, Kerala has a population of 3,37,77,386. Rural population in Kerala is 2,58,40,501 and urban population in the State is 79,36,885. Population projected for 2020 for rural area is 2,70,05,078 and for urban area is 82,94,583. The water consumption and waste water generated are calculated based on the population projected for 2020.

II. Estimated Sewage Generation (MLD):

A dossier on sewage and sullage generation in the State of Kerala has been prepared by the Kerala State Pollution Control Board. Based on the report:

- Estimated Sewage and Sullage generation in Urban area - 1058 MLD (Sewage

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Dr. Rathan U Kelkar IAS
 Secretary
 Environment Department
 Govt. Secretariat
 Thiruvananthapuram.

– 317 MLD, Sullage- 741MLD)

- Estimated Sewage and Sullage generation in Rural area - 2917 MLD (Sewage – 875 MLD, Sullage- 2042MLD)
- Total Sewage and Sullage generation – 3975 MLD (Sewage – 1192 MLD, Sullage-2783MLD)

III. Details of Sewage Treatment Plant:

- Existing no. of common STPs/FSTPs: 22 (common STPs and other STPs) and 4 common FSTPs and 2144 number of individual STPs
- No. of functional common STPs in the State: 14
- No. of functional common septage treatment plants in the State: 4
- No. of common STP which has not started functioning: 1
- No. of common FSTP which has not started functioning: 1
- Total sewage treatment capacity in the state through existing common STPs:133.975 MLD
- Total septage treatment capacity in the state through existing common FSTPs: 0.22MLD
- Sewage treatment capacity via individual STPs in establishments: 88.344 MLD
- Treatment of sewage by septic tank - soak pit (Individual residences) -1011 MLD
- Gap in treatment of sewage : 23.561 MLD

New Progress in Action plans

Details of existing STP/FSTP are as shown in Table 3:

Table 3: Details of existing STP/FSTP

Common Sewage Treatment Plant, Muttathara, Thiruvananthapuram maintained by Kerala Water	Thiruvananthapuram	107 MLD
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Secretary
Environment Department
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Authority (Co Processing facility for septage)		
STP at Medical College, Thiruvananthapuram (AMRUT-1.0)	Thiruvananthapuram	5 MLD
Sewage Treatment Plant at Sannidhanam (5MLD) Maintained Travancore Devaswom Board	Pathanamthitta	5 MLD
Sewage Treatment Plant at Pamba (3.5 MLD) maintained by Travancore Devaswom Board	Pathanamthitta	3.5 MLD
DEWATS system, Chathanad (For 50 houses in slum area)	Alappuzha	25 KLD
STP for Houseboat (0.09 MLD) at Kumarakom maintained by DTPC, Kottayam	Kottayam	0.09 MLD
STP owned by Greater Cochin Development Authority, Marine drive, Kochi (0.45 MLD)	Ernakulam	0.9 MLD
STP at Elamkulam, Kochi (AMRUT-1.0)	Ernakulam	5 MLD
STP owned by GCDA, International Stadium Kaloor	Ernakulam	0.75 MLD
STP at Kalamassery, Market, Kalamassery Municipality (PRS)	Ernakulam	10 KLD
Sewage treatment Plant at Comfort station, Adimaly Grama Panchayat, Idukki	Idukki	0.01 MLD
Sewage Treatment Plant at Guruvayur, Thrissur district	Thrissur	3 MLD
Revamping of 35 KLD STP at Kuriyanchira Slaughter House Corporation, Thrissur	Thrissur	0.035 MLD
Sewage treatment Plant at Malappuram Municipal Bus stand	Malappuram	0.035 MLD
Sewage treatment Plant at Tirur (fish market)	Malappuram	0.045 MLD
STP at Municipal Bus stand	Malappuram	0.05 MLD

Tirur (PRS)		
Common Sewage Treatment Plant at Narayana Nagaram, near stadium, Vatakara, Opp. New bus stand	Kozhikode	0.1 MLD
Sewage treatment Plant at Taliparambu (0.5MLD) Taliparambu, Kannur	Kannur	0.5 MLD
STP at old age home Kannur	Kannur	0.01 MLD
Sewage Treatment Plant at Taluk Hospital, Sulthan Bathery, Wayanad	Wayanad	0.14 MLD
STP at Medical College Kozhikode	Kozhikode	2 MLD
STP at Padanappalam	Kannur	1 MLD
FSTP at Brahmapuram, Kochi Corporation, Ernakulam	Ernakulam	0.1 MLD
FSTP at Wellington Island, Kochi Corporation	Ernakulam	0.1 MLD
FSTP at Mattampuram	Thrissur	0.01 MLD
FSTP at Kalpetta	Wayanad	0.01 MLD

CSTPs / STPs completed and started functioning As per the action plan are as shown below –

1. 5 MLD STP at Medical College, Thiruvananthapuram.
2. 3 MLD STP at Chakkamkandam, Guruvayur, Thrissur.
3. 5 MLD STP at Elamkulam at Kochi, Ernakulam.
4. 2 MLD STP at Kozhikkode Medical College.
5. 1 MLD STP at Padannappalam, Kannur.

FSTPs completed and operational are-

1. 0.01 MLD FSTP at Mattampuram, Thrissur.
2. 0.01 MLD FSTP at Kalpetta, Wayanad.

Co treatment is being employed in some plants

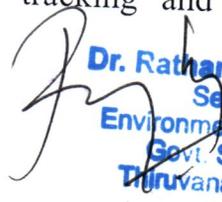
Dr. Rathan U Kelkar IAS
Secretary
Environment Department
Govt. Secretariat
Thiruvananthapuram.

- At 5 MLD STP at Elamkulam dilution tank is constructed and co treatment of septage started from 04/08/2023.
- 107 MLD STP in Thiruvananthapuram District at Muttathara (Activated Sludge with extended aeration process). The present sewerage system cover 43 out of 100 wards of Thiruvananthapuram corporation area either partly or fully. 75% of capacity of the 107 MLD STP is utilized. Completion of ongoing works will enhance the utilization by 15%. Co processing of septage is also taking place. Control room is available for tanker transportation of septage.

Other Important actions taken

- (i). It is submitted that actions were taken to close illegal outlets, regular inspections were carried out, CCTV cameras were installed to restrict dumping of waste, fine was imposed in case of any illegal activities such as dumping of waste, unauthorized discharge to rivers, usage of banned single use plastics. In addition to this actions were executed for the removal of hyacinth plants which is causing problems in our water bodies.
- (ii). It is submitted that Construction of 12 MLD STP at Kureepuzha, Kollam is progressing and expected to be completed by 31.12.2023.
- (iii). It is submitted that 4 STPs are coming up under the KMRL's Integrated Water transport System project at Elamkulam (17.5MLD), Vennala (24 MLD), Muttar (16.5 MLD), Perandur (19 MLD). DPR for sewerline at Muttar, Perandoor, Vennala, Elamkulam forwarded to Ministry of Jalsakthi funding under NRCP. The intimation by the member Secretary, Kerala State Pollution Control Board is attached as **Annexure -5**)
- (iv). It is submitted that DPR for sewerage system in cluster 1 comprising Attukal, Ambalathara, Kalady, Kalippankulam, Kamaleswaram was forwarded to Ministry of Jalsakthi for funding under NRCP.
- (v).1 MLD, STPs at Medical College with Septage Treatment, Kozhikode is under progress and is expected to be completed by 31.12.2023.
- (vi).27 MLD STP with 49.76 km Sewerage network at Sarovaram, Kozhikode is in DPR stage.
- (vii).46 number of STPs/ETPSs having a total capacity of 165.355 MLD is proposed and are under tendering/DPR Stage.
- (viii). It is submitted that to make complete utilization of STP at Elamkulam, bye law for tracking and registration of tankers was made by Kochi Corporation by introducing a mobile application for tracking and 92 vehicles have been

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Dr. Rathan U Kelkar IAS
 Secretary
 Environment Department
 Govt. Secretariat
 Thiruvananthapuram.

registered.

- (ix). It is submitted that CSIR-NEERI submitted a proposal for feasibility study after conducting field inspection. Study on the development of process package of treatment of domestic sewage for meeting the environmental compliance at Edappally canal and Perandoor canal at Ernakulam and Pallikalar at Kollam district for an amount of Rs 45 lakhs and this proposal was approved by the Board and MOU is being agreed.
- (x). It is submitted that action plan is also taken for the rejuvenation of Amayizhinanthodu, Ullor thodu, Pattom thodu in Karamana catchment. Sanitation survey using mobile application A-SAN to identify pollution sources on the drains reaching Akkulam Veli lake and its watershed by Socio Economic Unit Foundation (SEUF) is progressing.
- (xi). It is submitted that a combined study by Board and Irrigation Department is proposed to find the scientific reason for the colour change in the downstream of Pathalam bund. A meeting was conducted in this regard on 01/11/2023 by MS, KSPCB and further action will be taken.
- (xii). It is submitted that as per the minutes of the 17th CMC meeting, it was suggested that the integrated solid waste management facility at Goa may be visited by the State officials to find out whether the same model can be replicated in Kerala, as land issues are being highlighted for setting up of SWM facilities in the State. In view of the decision taken in the meeting, and as directed by the State, it is submitted that the Member secretary and Environmental Engineer, Kerala State Pollution Control Board have scheduled a trip to Goa from 6th – 9th of December, 2023 (Copy of the Government letter is attached as Annexure 6)

Thus it is humbly submitted that effective actions have taken in compliance with this Hon'ble National Green Tribunal Order in OA 673 of 2018 and requested that the above action taken report may be accepted.

Dated this the 11th day December 2023.



[Handwritten Signature]
Dr. Rathan V Kelkar IAS
 Secretary
 Environment Department
 Govt. Secretariat
 Thiruvananthapuram.



GOVERNMENT OF KERALA

Abstract

Environment Department- River Rejuvenation Committee, District Level Special Environment Surveillance Task Force, State Level Special Environment Surveillance Task Force constituted in compliance with the Order dated 20-09-2018 of Hon'ble National Green Tribunal, New Delhi in O.A.No.673/2018 - Orders issued.

ENVIRONMENT (A) DEPARTMENT

G.O.(Rt)No.135/2018/Envt

Dated, Thiruvananthapuram, 12-12-2018

- Read: 1. Order dated 20-09-2018 of Hon'ble National Green Tribunal, New Delhi in O.A.No.673/2018 regarding news item " More river stretches are now critically polluted : CPCB" published in ' The Hindu '.
2. Letter No. PCB/HO/EE1/NGT/673/2018 dated 22/11/2018 of the Chairman, Kerala State Pollution Control Board, Thiruvananthapuram.

ORDER

The Hon'ble National Green Tribunal, New Delhi in its Order read as 1st paper above has directed the State to constitute River Rejuvenation Committee, District Level Special Environment Surveillance Task Force, State Level Special Environment Surveillance Task Force in order to prepare action plans within two months for bringing all the polluted river stretches to be fit atleast for bathing purposes. (i.e BOD<3mg/L and FC<500 MPN/100ml) within six months from the date of finalization of the action plans. The Chairman, Kerala State Pollution Control Board as per the letter read as 2nd paper above has requested Government to constitute above committees for complying with the directions of Hon'ble National Green Tribunal, New Delhi.

2) Government have examined the matter in detail and hereby constitute the following committees in compliance with the directions of Hon'ble National Green Tribunal, New Delhi in its Order read as 1st paper above.

A) River Rejuvenation Committee comprising the following members under the overall supervision and co-ordination of Additional Chief Secretary, Environment Department.

1. Director, Environment Department.
2. Director, Urban Development Department.
3. Director, Industries Department.
4. Member Secretary, Kerala State Pollution Control Board.

The River Rejuvenation Committee will sent the progress report on or before 15-12-2018 through e-mail id ' filing.ngt@gmail.com'.

B) District Level Special Environment Surveillance Task Force comprising the following members.

1. District Magistrate.
2. Superintendent of Police.
3. Regional Officer of the State Pollution Control Board.
4. One person will be nominated by the District Judge in every District in his capacity as Head of the District Legal Services Authority.

C) State Level Special Environment Surveillance Task Force comprising the following members

1. Chief Secretary.
2. Secretary, Environment Department.
3. Secretary, Urban Development Department.
4. Secretary, Local Self Government Department.

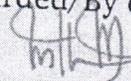
(By order of the Governor)
VALSA.V
Additional Secretary

To

The Standing Counsel, National Green Tribunal, New Delhi (with C/L).
The Advocate General, Ernakulam (with C/L).
The Director, Directorate of Environment & Climate Change, Thiruvananthapuram.
The Director, Urban Development Department, Thiruvananthapuram.
The Director, Industries Department, Thiruvananthapuram.
The Chairman, Kerala State Pollution Control Board, Thiruvananthapuram.
The Member Secretary, Kerala State Pollution Control Board, Thiruvananthapuram.
The District Magistrates in all districts.
The Superintendent of Police in all districts.
The Regional Officer, State Pollution Control Board (through the Chairman, Kerala State Pollution Control Board).
The District Judges in all districts.
The Principal Accountant General (Audit/A&E), Kerala, Thiruvananthapuram.
The Director, Information & Public Relations (Web & New Media) Department
(for uploading in the Government website).

Stock File/Office Copy.

Forwarded/By order



Section Officer

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Minutes of the meeting chaired by the Secretary on 11.10.2023
to comply the orders of the Hon'ble National Green Tribunal
in O.A. No. 673/2018

The meeting via video conferencing commenced at 3 P.M with the Secretary, Environment Department in chair. District Collector, Idukki, Secretary, Water Resources, Directors of Panchayaths & Urban Affairs, Managing Director, Kerala Water Authority, Chief Engineer, Irrigation, Joint Director, LSGD and Executive Director, Suchithwa Mission, Secretary, Kochi Corporation, Member Secretary, Kerala State Pollution Control Board, ID Wing Industries, Secretaries of concerned Local Bodies, Additional Secretary, Environment and other officers concerned were present.

The MS, KSPCB gave a brief introduction about the OA 673/2018 and presented details of waste water projects in various stages. Details of projects in DPR stage (31nos), DPR approved (4 nos), sanctioned (4 nos), tendering (12 no.s), re tendering (2 nos), tendered (4 nos) and work awarded (1 no) projects are discussed. Projects which are under construction (17 nos) were also discussed. For some projects no progress is achieved in last 3 months. When the Secretary enquired whether the projects can be satisfactorily completed within the timeline, the MS, KSPCB replied that effective measures are adopting to complete the mission within the stipulated time. The following projects were discussed in detail:

1. STP at Edakochi South- Deputy Mission Director, AMRUT said that work had started, but stopped due to public protest. The Secretary, Kochi Corporation said that Hon'ble Mayor had held a meeting on 02.08.2023 to solve the issue, but public protest is still existing.

(Action: Director, Urban Affairs / Secretary, Kochi Corporation)

2. Progress of STP under construction : The Director, Urban Affairs said that under AMRUT scheme, 19 projects were approved by DPC and out of that 18 were sanctioned under SBM. Some DPRs of the projects will submit before the State Level Technical Committee for approval.

(Action: Director, Urban Affairs)

3. FSTP at Munnar – Project stayed by Hon'ble High Court due to petition from Kanan Devan Hill Company. The land allocated for solid waste treatment belongs to their property. Suchithwa Mission said that 98% work have been completed at Pambad Housing colony in Malappuram (0.11MLD), but not able to put trial run.

(Action: LSGD)

4. Eviction of Encroachment – Chief Engineer, Irrigation said that 290 petitions were received and action is going on. Secretary directed Irrigation Department to share the details with Land Revenue Commissioner to fix timeline for completion of eviction.

(Action: Chief Engineer, Irrigation)

5. E-flow of river - Chief Engineer, Irrigation reported that E-flow was done for 40 rivers. A committee was formed to recalculate the E-flow and as per the instructions of Secretary, Water Resources it has to be reconstituted with more members. It was informed that methodology will be finalized within two months.

(Action: Chief Engineer, Irrigation)

General Instructions

Secretary, Environment instructed, MS, KSPCB to monitor the progress of projects and make earnest efforts to complete the projects within timeline. Details of delayed projects need to be reported in next review meeting for further action. All implementing agencies shall report the details to KSPCB.

The meeting came to a close by 3.25 pm.

<p>DR RATHAN U KELKAR I A S SECRETARY O/O SECRETARY ENVIRONMENT</p>



Minutes of the meeting held by Chief Secretary with RRC/Stakeholder Departments/Authorities on 06/11/2023 to review the progress made in solid & liquid waste management projects taken up in the State and to review the action taken for ensuring compliance to the orders of the Hon'ble National Green Tribunal in O.A. Nos. 673/2018 (PZ) & 606/2018 (PZ)

The Meeting commenced at 03:00 pm with the Chief Secretary in chair. Additional Chief Secretary, Local Self Government Department, Secretaries of concerned Departments, Director of Environment and Climate Change, all District Collectors, Chief Engineer Irrigation & Administration, Mission Director AMRUT, Managing Director Kerala Water Authority, Member Secretary, Kerala State Pollution Control Board, Additional Secretary Environment Department, Joint Director Local Self Government Department, Officers from Kerala Water Authority, Suchithwa Mission, Directorate of Industries and other concerned officers were present.

The Member Secretary, Kerala State Pollution Control Board made power point presentation and explained the updated status. Following decisions were taken pursuant to the detailed discussion:

1. Progress made in execution of bio remediation projects:

Member Secretary, Kerala State Pollution Control Board informed that as per the State wide status taken in October 2023, out of the total 58 dumpsites, 37 dumpsites are yet to be bio mined. Additional Chief Secretary, Local self Government Department reviewed the progress made in clearing the existing dumpsites wherein bio mining has already started. **ACS, LSGD sought immediate intervention of District Collectors in reviewing the progress of bio mining and opined that the entire process is very sluggish in many districts. This activity needs to be attended to on a war footing. It shall be ensured that no fresh waste is mixed with the legacy waste. All Secretaries of Municipalities and Corporations may attend the State Level meetings with updated details without fail.**

a) **Attingal, Thiruvananthapuram:** District Collector, TVM informed that remediation work was taken up in two phases. 1st phase of the work is completed and 30 cents of land reclaimed. Technical sanction for phase II is obtained and tender will be invited this month itself and the entire bio mining is expected to be

completed by May, 2024. Since the phase I area is reclaimed the FSTP proposed in that area is tendered.

(Action- Local Self Government Department/District Collector, Thiruvananthapuram/Local Self Government institutions).

b) Sarvodayapuram, Alappuzha: Municipal Secretary conveyed that the remediation works were proposed in two phases; 50 % of work in phase I (ie., 25% of the total remediation work) completed and phase II is pending. Also submitted that funds were requested from Suchithwa Mission for timely completion of the phase II of the project. DC is directed to monitor the progress frequently.

(Action: Local Self Government Department/District Collector, Alapuzha)

c) Brahmapuram, Ernakulam:

Additional Chief Secretary, Local Self Government Department informed that agreement was signed for bio mining at Brahmapuram dumpsite and that it is learnt that the project will take off very soon.

(Action: Local Self Government Department/District Collector, Ernakulam/Kochi Corporation).

d) Vadavathoor, Kottayam: It is reported that 8000 m³ waste is bio mined in Phase I Project under KSWMP.

(Action: Local Self Government Department/District Collector, Kottayam)

e) Njaliyanparambu, Kozhikkodu:

It is conveyed that bio mining activities are completed and the 2nd phase of capping is to be done but the contractor has not responded. ACS, LSGD inquired whether fresh waste is being brought to the plant. Informed that 60 TPD waste is brought to the plant and only 40 % of the same is composted. ACS, LSGD stressed that the Corporation has to ensure that only properly segregated bio degradable waste is brought to the compost plant. Also directed that the Corporation should ensure that they set up and make functional facilities to meet the entire quantity of biodegradable waste collected /brought to the site and that it shall not be mixed with the legacy waste. District Collector to immediately follow up the issue.

(Action: Local Self Government Department/DC, Kozhikkode)

f) Chelora, Kannur: It is informed that 58 % of the work is completed. Now rain has hampered the bio mining process as there is water logging. ACS, LSGD pointed out that the time limit prescribed for the project has already been expired

and both the District Collector and the Secretary, Kannur Corporation shall frequently monitor the bio mining work to ensure speedy completion; and also noted that the excuse of rain hampering the operation cannot be accepted as that they had enough dry spell during which works could have been speeded up.

(Action: Local Self Government Department/DC, Kannoor)

g) Ottapalam, Palakkad: Phase I of the project is completed. Technical Sanction for phase II is awaited for which inspection is completed. ACS, LSGD brought to the notice that as the case on solid waste management in the Ottappalam Municipality is pending before the Tribunal. Municipal Secretary and District Collector shall give due importance for speedy completion of the project.

(Action: Local Self Government Department/DC, Palakkad)

h) Laloor, Thrissur: Reported that 80 % of the work is completed. Progress noted and directed to expedite the remaining works as time limit have already expired.

i) Chavakkad, Thrissur: Reported that 75 % of bio mining completed.

j) Kodungallur, Thrissur: 25 % of the work completed.

(Action: (h) , (i) & (j) - Local Self Government Department/DC, Thrissur)

2. Kerala Solid Waste Management Projects: Additional Chief Secretary, LSGD enquired with District Collectors on whether they have received briefing on Kerala Solid Waste Management Projects which are proposed / ongoing in their districts. If not, they are required to contact Head of PIU immediately. The gap analysis has been done and the requirement of the projects for each district can be ascertained. KSWMP projects have to be monitored continuously by the District Collectors (DCs) to ensure timely completion of such projects. DCs are to ensure that the projects come through properly and necessary decisions taken at DPCs. The bio remediation projects had some issues pending which need to be sorted out quickly with the World Bank so that the entire remediation can be taken up in 2 lots and executed without delay. Additional Chief Secretary, LSGD also opined that Environment Department to invite KSWMP officials in the upcoming meetings as they will be having specific information about the projects taken up under KSWMP.

(Action: Local Self Government Department/All District Collectors/ Environment (B) Department)

3. Priority waste management projects through MGNREGS / SBM- Gramin: Additional Chief Secretary, LSGD enquired with District Collectors whether MGNREGS projects are utilized for establishing community compost pits and

soak pits with specific emphasis on community compost pits which may be beneficial for schools, fish markets, vegetable markets etc. Emphasised that the DCs can take active convergence role in formulating MGNREGS projects. If taken up, project numbers would reflect in MGNREGS dashboard. District Collector, Kasaragod sought clarification on whether such MGNREGS projects can be implemented in aided/private schools in panchayats. MGNREGS follows central guidelines and that has to be followed. Suchithwa Mission Officer replied that the Swachh Bharath Rural/Gramin doesn't seem to differentiate between Government/aided schools. ACS, LSGD added that the authorities can utilize the unutilized SBM funds in this regard as per guidelines. ACS, LSGD emphasised that special attention is required for setting up of community compost units in markets, as market generates more biodegradable waste and can be a potential polluter. District Collectors have to take proactive role in this regard by forcing demands from markets for such facilities. District Collector, Idukki informed that they are receiving proposals from Panchayats & Schools and as a next step will push for market projects.

(Action: **LSGD/ Revenue Dept/ Land Revenue Commissioner/All DCs**)

4. STP/FSTP & Sanitary waste management projects:

a) FSTP at Kottayam Medical College :

Additional Chief Secretary, LSGD informed that though the issue was taken up at RRM with the Health & Family Welfare Department / Medical Education Departments, it didn't yield any result.

(Action- **Local Self Government Departmen/ Health & Family Welfare Department/ Director Medical Education/DC, Kottayam**)

b) Project at Kasargod:

DC, Kasaragod informed that NOC from PWD and application from Cheruvathoor Panchayat is received. Further assured that the order will be issued within 10 days. Additional Chief Secretary, LSGD directed DC Kasragod to expedite the procedures.

(Action: **DC Kasaragod**)

c) Project at Kallikkad.

DC, Thiruvananthapuram informed that an order giving 50 cents of land has been issued last month. Now it is planned to set up as an institutional facility in jail and is moving forward with it. ACS, LSGD noted the progress.

(Action- **LSGD/DC Thiruvananthapuram**)

d) STP project at Aluva, Ernakulam:

DC, Ernakulam informed that there is an old STP at Advaita Ashram and the renovation project of the STP is already approved and is progressing.

(Action: Local Self Government Department/Water Resources Department/DC, Ernakulam)

e) STP at Mananthavady, Wayanad:

It has been reported that intervention at Government level is required to secure land from Housing Board. The Departments/Authorities are required to expedite the procedures.

(Action: LSGD/ Revenue Dept./ DC, Wayanad)

f) STP Ottappalam, Palakkad:

Municipal Secretary informed that they have applied for NOC from various agencies like Railways, PWD, KRFB etc. ACS, LSGD directed the DC to help coordinate the matter with Departments/Agencies concerned so as to secure NOCs at the earliest.

(Action: LSGD/DC, Palakkad)

g) FSTP Project at Kottarakkara, Kollam:

The Tahasildar has reported that the land identified near KILA is not suitable for setting up FSTP. The reason specified is that the Block Panchayat office, Navodaya Vidyalaya, Government Arts College, IHRD College etc. are near to the identified area. ACS, LSGD pointed out that the importance of the FSTP project is actually further enhanced considering the nearness of such institutions as all such institutions are also required to provide waste management facilities and the septage generated from those institutions are also to be disposed safely. ACS, LSGD directed to convince the authorities and to expedite the procedures.

(Action: LSGD/Revenue Department/ DC Kollam)

h) FSTP at NIT Kozhikkode:

Additional Chief Secretary, LSGD conveyed that there is a broken down in FSTP in NIT Calicut and that a meeting with NIT was held at which it was informed that Government is willing to undertake the renovation works if the facility would be permitted to treat wastes from the nearby panchayats as well. Directed DC, Kozhikkode to follow up the matter.

(Action: LSGD/ DC, Kozhikkode).

5. Priority Waste to Energy - Bio CNG plants in cities through BSNL / GAIL:

ACS, LSGD informed that the Central Public Sector Undertakings like BPCL, GAIL are willing to take up bio degradable waste management projects in line with the Indore Model if they are provided with 10-12 acres of land. It was proposed to identify land in Thiruvananthapuram, Thrissur and Kannur

Corporation areas / or in the close proximity, as was done in Ernakulam. DC, Thiruvananthapuram replied that land was identified in Kadakampally, Kudappanakkunnu and Muttathara. He has also informed that a meeting with officials concerned is scheduled regarding land identified at Kadakampally. AIR has filed a court case against the Government regarding one parcel of land identified. DCs Kannur and Thrissur to immediately identify land for the project. **(Action: LSGD/Revenue Dept/DC, Thiruvananthapuram/DC, Thrissur/ DC Kannur)**

6. Delayed projects:

ACS, LSGD reviewed the STP/FSTP ongoing projects in the State and directed the authorities concerned to exclude the small ongoing projects (less than 1MLD) from the review list for the upcoming State Level meetings for giving more preference to the large projects. The small projects may be reviewed Departmentally or agency wise and at the level of DCs and included in the reports to Jal Shakthi as is being done now.

a) STP at Kureepuzha, Kollam (12 MLD) :

Kollam Corporation informed that time limit for completion of the project is revised to 31/12/2023. 85 % of the total works and 95 % of the civil works completed. Sewerage network is yet to be provided for which pre bid has been opened. In the meanwhile it is proposed to utilise the idle plant by bringing in septage and for that about 11 lakh litres of water is required for dilution in the first stage. Afterwards the treated water can be used for further dilution purposes. One tube well constructed inside the premise & one from the bio mined area can also be utilized in this regard, remaining water requirements can be met through bringing water through tankers. ACS, LSGD noted the progress and directed the concerned to expedite the works.

(Action: LSGD/Water Resources Dept/ Kerala Water Authority/DC, Kollam)

b) FSTP at Cherthala, Alappuzha (0.25 MLD):

ACS, LSGD expressed displeasure and grave concern at the very slow progress in the works. Directed DC, Alappuzha directed to follow up the matter continuously and to get it executed without any further delay.

(Action - LSGD/ Water Resources Dept/ DC,Alappuzha)

c) FSTP at Munnar, Idukki (0.05 MLD):

ACS, LSGD conveyed that there is Hon,'ble Court direction to Government to take appropriate decision. Directed DC Idukki to take urgent necessary action, required in this regard.

(Action: LSGD/DC, Idukki)

d) STPs at Medical College, Kozhikode (1 MLD):

Informed that 90 % of the work is completed. The work of retaining wall is proposed in two phases; own fund utilized for first phase and now a proposal given to SLTC for funding of second phase. Revised AS also to be accorded. ACS, LSGD expressed dissatisfaction in delay in according AS. Directed the concerned to expedite the activities.

(Action: LSGD/Health & Family Welfare Department/DC, Kozhikode)

7. Karamana River action plan:

MS, KSPCB informed that the rehabilitation of sewer networks, full utilization of 5 MLD plant at Medical College and completion of a slaughter house at Kunnukuzhi, planned under Karamana River action plan are still pending. A letter in this regard has been issued to DC, Thiruvananthapuram from KSPCB. ACS, LSGD proposed that a meeting with the Secretary, Thiruvananthapuram Corporation and Departments/Authorities concerned may be taken up soon.

(Action: LSGD/WRD/DC, Thiruvananthapuram/Thiruvananthapuram Corporation/KSPCB)

8. Sanitation Survey:

MS, KSPCB conveyed that sanitation survey has just started in Veli Aakkulam lake by SEUF. Sanitation surveys have been proposed for Ashtamudi (Manichithodu) with the co-operation of TKM and UKF Colleges, and for Periyar (Kalamassery and Aluva) with the co-operation of CUSAT & KALADI universities.

(Action: LSGD/WRD/KWA/H&FWD/KSPCB)

9. Exploring Subterranean STPs/FSTPs:

ACS, LSGD brought the suggestion of IMPACT to the notice. MS, KSPCB informed that such proposals can be taken up wherever terrain and ground water tables are conducive. ACS, LSGD suggested that District Collectors can consider this option for projects facing land scarcity.

(Action: LSGD/KSPCB/DCs)

10. Polluted River Stretches:

MS, KSPCB informed that 11 stretches were excluded from the list of 21 polluted river stretches after attaining desired water quality. However *8 new stretches are freshly added to the list. DLTCs have to formulate Action plans for the newly added stretches*. The list of stretches have already been forwarded to the respective DCs from KSPCB. ACS, LSGD directed the DCs to convene meetings with local bodies and authorities concerned to formulate action plans for reviving these stretches. The list of newly added polluted river stretches are listed below:

- (a) Neyyar (Aruvipuram – Amaravila)- Thiruvananthapuram (Priority IV)
- (b) Vamanapuram (Along Vamanapuram)- Thiruvananthapuram (Priority IV)
- (c) Ayroor (Along Ayroor)- Thiruvananthapuram (Priority V)

- (d) Chalakudy (Along Pulickalkadavu)- Thrissur (Priority V)
 - (e) Kalpathipuzha (Along Kalpathi)- Palakkad (Priority V)
 - (f) Korayar (Along Kanjikode)- Palakkad (Priority V)
 - (g) Mamom (Along Mamom)- Thiruvananthapuram (Priority V)
 - (h) Pullur (Along Pullur)- Thrissur (Priority V)
- (Action: LSGD/All district Collectors)**

11. Performance evaluation of District Collectors:

ACS, LSGD informed that the District Collectors will be evaluated on the basis of their effectiveness in executing waste management projects in their districts. DCs shall continuously monitor all existing and proposed projects and shall ensure that those are completed as expeditiously as possible. It was also directed to ensure that the efforts taken as per the State campaign activities are reflected in the reports as well

(Action- LSGD/Revenue Dept/All DCs)

The meeting came to a close by 04:15 PM

DR VENU V I A S
CHIEF SECRETARY
O/O CHIEF SECRETARY



KERALA STATE POLLUTION CONTROL BOARD
സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004
 പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/HO/EE3/NGT/673/2018/VOL-XI/20/2022

Date:16.01.2023

From

The Member Secretary

To

The Secretary ,
 Department of Water Resources,
 River Development & Ganga Rejuvenation,
 Ministry of Jalasakthi,
 Shram SakthiNagar
 Rafi Marg,
 New Delhi- 110001

Sub:- Draft report on 'Polluted river Stretches for restoration of water Quality
 "2022.-reg.

Ref:- 1)Letter No.F.No.A-14011/1/WQM-1/2022 dated 02.09.2022

2) PCB/HO/EE3/NGT/673/2018/VOL-IX/20/2022 dated to CPCB 16.09.2022

3)PCB/HO/EE3/NGT/673/2018/VOL-IX/20/2022 dated to CPCB 13.10.2022

Sir,

Kind attention is invited to the subject matter. In Kerala there were 21 polluted stretches (one in priority 1 and remaining in priority 4 & 5) and as per the draft ^{revised} report on "Polluted river stretches of restoration of water Quality 2022,there are 18 polluted river stretches including stretches of 8 new rivers (priority III-1, priority IV-2, priority V-15). Of the new 8 river stretches it was found that the BOD values for the stations, Ayroor , Neyar, Pullur,Chalakydy, Kalpathipuzha,Korayar &Tirur are within limits based on water quality data of 2021 & 2022 and requested CPCB to delist these stretches vide reference 2&3.Copies of the same are attached for kind information.

Yours faithfully,

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MEMBER SECRETARY

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☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151
E-mail: ms.keralapcb@gov.in FAX: 0471 - 2318154, 2318152 web: www.keralapcb.nic.in



KERALA STATE POLLUTION CONTROL BOARD
കേരളസംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/HO/EE3/NGT/673/2018/VOL-IX/24/2021

Date: 16.09.2022

From

The Member Secretary

To

Sri.P.K.Mishra

Divisional Head WQM - I

Central Pollution Control Board

(Ministry of Environment, Forest and Climate Change)

Parivesh Bhawan, East Arjun Nagar, Delhi- 110032



Sub:- Draft report on "Polluted river Stretches for restoration of water Quality 2022".-reg.

Ref:- Letter No.F.No.A-14011/1/WQM-1/2022 dated 02.09.2022

Sir,

Kind attention is invited to the subject matter. At the outset Board would like to express sincere gratitude for exempting 11 river stretches from the polluted river stretches list, considering the earnest efforts undertaken to improve the water quality in the above said stretches.

o/c

In the draft report the following 18 stretches are included in the list based on the assessment on river monitored during 2019 & 2021. Of which the stretches of Ayroor, Mamom, Neyyar, Pullur, Vamanapuram, Chalakkudy, Kalpathi Puzha, Korayar are additionally added in the revised list.

Table. 1

No	River	Maximum BOD (mg/L)			Value in Draft	Priority Class
		2019	2020	2021		
1	Ayroor	5.5	2.1	1.9	5.5	V
2	Chalakkudy	6.7(Vettilapara)	3.7	3.3(Pulickakadvu)	3.3	V
3	Chithrapuzha	2.8	3.5	3.2	3.2	V
4	Kadalundy	4.4(Anakkayam, Kooriyad)	5.8	3.6(Kooriyad)	3.4	V
5	Kadambayar	4.4	4	4	4.4	V
6	Kallai	4.6	3.6	3.3	4.6	V
7	Kalpathi Puzha	3	2.9	3.3	3.3	V
8	Karamana	18	15	8.2	10.2	III
9	Korayar	3	2.8	3.5	3.5	V
10	Mamom	4.6	2.9	2.5	4.6	V
11	Manimala	7.4	4.3	4.6	3.1	V
12	Neyyar	6.5	2.6	2.5	6.5	IV
13	Pamba	11.8	2.1	1.8	3.9	V
14	Periyar	2.9	7.6	3.9	3.9	V
15	Pullur	3.8	2.5	1.8	3.8	V
16	Thirur	4.3	4.4	3	3.2	V
17	Uppala	3.3	2.7	2.4	3.3	V
18	Vamanapuram	6.3	3.1	2	6.3	IV

Priority	Criteria
I	> 30
II	20 to 30
III	10 to 20
IV	6 to 10
V	3 to 6

The present assessment of water quality data on the year 2022 is tabulated below.

Table.2 – Water Quality Report in 2022

No	River	Maximum BOD (mg/L)				
		JANUARY	FEBRUARY2	MARCH	APRIL	MAY
1	Ayroor	BDL	1.9	2.2	2.6	2.9
2	Chalakydy	BDL	BDL	1.3	1.3	1.2
3	KalpathiPuzha	BDL	1.8	2.0	1.9	2.9
4	Korayar	1.3	2.6	1.9	2.0	1.5
5	Mamom	1.2	1.1	1.4	3.4	0.6
6	Neyyar	1.5	1.9	1.4	2.0	0.7
7	Pullur	2	2.2	1.0	-	1.9
8	Tirur	BDL	BDL	1.0	1.8	2.8
9	Vamanapuram	BDL	BDL	1.2	3.3	0.3

From the above tables, it can be seen that for the said stretches except for Vamanapuram and Mamom, the maximum value of BOD is less than 3 mg/l in the years 2021 and 2022 continuously. Hence these stretches may kindly be delisted. This is for your kind information and further necessary action.

Yours faithfully,

S. S. S. S.

MEMBER SECRETARY

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151
E-mail: ms.kspcb@gov.in FAX: 0471- 2318134, 2318152 web: www.keralapcb.nic.in



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/HO/EE3/NGT/673/2018/VOL-IX/24/2021

Date: 13/10/2022

From

The Member Secretary

To

Sri.P.K.Mishra

Divisional Head WQM-I

Central Pollution Control Board

(Ministry of Environment, Forest and Climate Change)

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

Sub:- Draft report on “Polluted river Stretches for restoration of Water Quality 2022” -reg.

Ref:- 1) Letter No. F.No.A-14011/1/WQM-1/2022 dated 02.09.2022
2) Letter of even no dated 16.9.2022 (copy enclosed)

Sir,

In continuation to the letter under reference 2nd, the following corrections may also be included in the report mentioned under reference-1.

In the draft report 18 stretches were included in the list based on the assessment on river monitored during 2019 & 2021. Of which the stretches of Ayroor, Mamom, Neyyar, Pullur, Vamanapuram, Chalakkudy, Kalpathi Puzha, Korayar are additionally added in the revised list. In the draft it is mentioned that the location of river Ayroor is along Ernakulam. But it may please be noted that the Ayroor river is flowing through Thiruvananthapuram. The location and name of the stretch may be changed as Thiruvananthapuram stretch-near Ayroor bridge.

It was already brought to your kind notice vide ref-2 that the maximum value of BOD is less than 3 mg/l in the years 2021&2022 continuously for stretches of Ayroor, Chalakkudy , Kalpathipuzha, Korayar, Neyyar, Pullur, Tirur and requested to delist the same and this may kindly be considered.

This is for your kind information and further necessary action.

Yours faithfully,

Sten A J

MEMBER SECRETARY

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☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151
e-mail: chn.kspcb@gov.in; ms.kspcb@gov.in FAX: 2318152 web: www.kspcb.kerala.gov.in



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004



PCB /HO/EE3/O.A No.27/2021(SZ)/2021

Date:27/05/2023

From

The Member Secretary

To

The Additional Chief Secretary
Environment Department
Govt Secretariat Thiruvananthapuram

Sub:- Proposal for the pollution abatement of selected river stretches-Integrated Urban Regeneration Water Transport System Projects(IURWTS) Kochi-NRCD funding

Ref:- 1)Lr no.PCB /HO/EE3/O.A No.27/2021(SZ)/2021 dated 31/01/2023
2)Lr no F.No.J-24025/2/2023-NRCD-II dated 10/04/2023
3)Lr no.KMRL/IURWTS/76/59-2023 dated 26/05/2023(Copy enclosed)

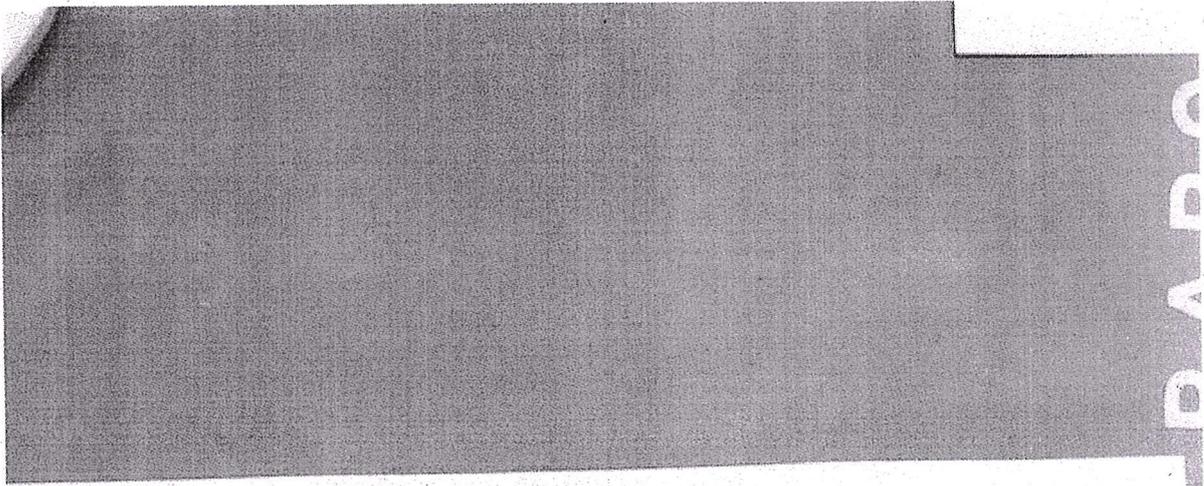
Sir ,

Kind attention is invited to the subject matter. The proposal of KMRL for STPs and sewerline at Muttar, Perandoor, Vennala, Elamkulam at Kochi was submitted to NRCD for funding .The presentation on the said proposal was scheduled on 19/04/2023 , but postponed due to the visit of Honble Prime Minister to Kerala. Hence new date is to be sought from Jalsakthi for the presentation by Water Resource Department. Further it is reported that decision on the construction by Coastal Shipping and Inland Navigation dept is yet to be taken by Water Resource department. Kindly bestow your personal attention to the matter and give necessary instructions to the authorities concerned.

Yours faithfully,

SLW AJ

MEMBER SECRETARY



KOCHI METRO RAIL LIMITED
A 50-50 Joint Venture of Govt. of India & Govt. of Kerala

KMRL/IURWTS/78/59-2023

26th May 2023

The Member Secretary
Kerala State Pollution Control Board
Head Office, Pattom P.O
Trivandrum, Kerala 695004

Sir,

Sub: Integrated Urban Regeneration & Water Transport System Project (IURWTS) Kochi – Funding of Sewage treatment plant and Sewer lines through National River Conservation Directorate.

Ref: (i) KMRL/IURWTS/37/47-2023 dated 25.04.2023
(ii) KMRL/IURWTS/01/11-2023 dated 31.01.2023

This is with reference to our previous letters cited above regarding the submission of Detailed Project Reports for the Sewerage works in Kochi City.

As you are aware that, the verification / scrutiny of the submitted DPRs are in progress at NRCD and the approval for the same is awaited. In this regard, a review meeting was scheduled on 19/04/2023, however was postponed due to some exigencies at our end.

Handwritten initials/signature

Handwritten notes/signatures

Yours faithfully,

Handwritten signature
General Manager (Resum)

Copy: (i) Ad.CEO, KILFB – for information please
(ii) Director (Projects) – for information please

Urgent**GOVERNMENT OF KERALA**

Environment(A)Department

ENVT-A2/5/2022-ENVT

07-10-2023, Thiruvananthapuram

From

Secretary to Government

To

The member Secretary

Kerala State Pollution Control Board.

Madam,

Sub: Environment Department - 17th Meeting of Central Monitoring Committee to review the progress of action taken as per NGT Order in OA No.673/2018 (Action plan for the abatement of polluted river stretches in Kerala) - Minutes forwarding of- Reg.

Ref: Minutes of the 17th Central Monitoring Committee Meeting held on 12.09.2023.

I am to invite your attention to the reference cited and forward a copy of the Minutes of the 17th CMC referred to above for information and request you to furnish your specific remarks regarding the visit by the State officials to the Integrated Solid Waste Management Facility in Goa as suggested by the Central Monitoring Committee to Government, by return.

Yours Faithfully,
UNNIKUTTAN S S
UNDER SECRETARY
For Secretary to Government.

Approved for Issue,

Signed by

Lalan C R

Date: 07-10-2023 12:49:17

Section Officer